

ANNOUNCEMENT BY SPEAKER

**(I) Observation Re Receipt of
Notice from High Court of Delhi**

[English]

MR. SPEAKER: I have to inform the House that on the 7th December, 1990, a notice was received from the Registrar of the High Court of Delhi requiring me to arrange to show cause in connection with Civil Writ Petition No. 3871 of 1990. The Writ Petition, *inter alia*, seeks to challenge the validity and constitutionality of paragraphs 6 and 7 of the Tenth Schedule to the Constitution (Fifty-Second Amendment) Act, 1985.

As per well-established practice and convention of the House, I have decided not to respond to the notice. I have passed on the relevant papers to the Minister of Law and Justice for taking such action as he may deem fit to apprise the High Court of the correct constitutional position and the well-established conventions of the House.

12.37 3/4 hrs

**(II) Recognition of Leader of Op-
position in Lok Sabha**

[English]

MR. SPEAKER: I have to inform the House that I recognised Shri L.K. Advani, Leader of the Bhartiya Janata party as the Leader of the Opposition in Lok Sabha with effect from the 24th December, 1990, in terms of Section 2 of the Salary and Allowances of Leaders of Opposition in Parliament Act, 1917.

(Interruptions)

MR. SPEAKER: Now, Papers to be Laid on the Table.

12.38 hrs

PAPERS LAID ON THE TABLE

**Annual Report and Review on the work-
ing of Indian Institute of Tourism and
Travel Management new Delhi for 1989-
90**

[Translation]

THE DEPUTY PRIME MINISTER AND
MINISTER OF AGRICULTURE AND MIN-
ISTER OF TOURISM (SHRI DEVI LAL): Sir,
I beg to lay on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Tourism and Travel Management, New Delhi, for the year 1989-90 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Tourism and Travel Management, New Delhi, for the year 1989-90. [Placed in Library See No. LT 1573/90]

**Notifications under Major Port Trust
Act, 1963 and Merchant Shipping Act,
1958 and Companies Act, 1956 etc.**

[English]

THE MINISTER OF WATER RE-
SOURCES AND MINISTER OF SURFACE
TRANSPORT (SHRI MANUBHAI
KOTADIA): Sir, I beg to lay on the Table—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trusts Act, 1963:—
 - (i) G.S.R. 566(E) published in

- Gazette of India dated the 8th June, 1990 approving the Visakhapatnam Port Employees (Compassionate Fund) Amendment Regulations, 1990.
- (ii) G.S.R 571(E) published in Gazette of India dated the 13th June, 1990 approving the Jawaharlal Nehru Port (Licensing and Control of Pilots) Regulations, 1990.
- (iii) G.S.R. 625 (E) published the Gazette of India dated the 9th July, 1990 approving the Class I Officers of the Cochin Port Trust (Acceptance of Employment after Retirement) Amendment Regulations, 1990.
- (iv) G.S.R 754 (E) published in Gazette of India dated the 3rd September, 1990 approving the Mormugao Port Employees' (Conduct) Amendment Regulations, 1990.
- (v) G.S.R. 759 (E) published in Gazette of India dated the 6th September, 1990 approving the Kandla Port (Authorisation of Pilots) Amendment Regulations, 1990.
- (vi) G.S.R. 810 (E) published in Gazette of India dated the 24th September, 1990 approving the Madras Port Trust Employees (Conduct) (first Amendment) Regulations, 1990.
- (vii) G.S.R 832 (E) published in Gazette of India dated the 10th October 1990 approving the Calcutta Port Trust Employees' (Other than Haldia Dock Complex) Recruitment, Seniority and Promotion) Fourth Amendment Regulations, 1990.
- (viii) G.S.R 871 (E) published in Gazette of India dated the 26th October, 1990 approving the Kandla Port Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 1990.
- (ix) G.S.R. 375 (E) published in Gazette of India dated the 31st October, 1990 approving the Kandla Port Employees' (Leave) Amendment Regulations, 1990.
- (x) G.S.R. 387(E) published in Gazette of India dated the 1st November, 1990 approving the Kandla Port Trust Employees' (Allotment of Residence) Amendment Regulations, 1990.
- (xi) G.S.R. 887 (E) published in Gazette of India dated the 13th June, 1990 approving the Calcutta Port Trust Employees (Conduct) second Amendment Regulations, 1990.
- (xii) G.S.R. 870 (E) published in Gazette of India dated the 25th October, 1990 approving the Calcutta Port Trust (Loan Fund) (Second Amendment) Regulation for Class IV Employees, 1990.
- (xiii) G.S.R. 737 (E) published in Gazette of India dated the 24 August, 1990 approving the Calcutta Port Trust (Distraint or Arrest and Sale of Vessels) Regulations, 1989.
- (xiv) G.S.R 738 (E) published in

- Gazette of India dated the 28th August, 1990 approving the amendments to the Bombay Port Trust Docks Bye-Laws.
- (xv) G.S.R. 932 (E) published in Gazette of India dated the 30th November, 1990 approving the amendments to the Cochin Port Trust (Licensing of China Fishing Nets) Regulations, 1976. [Placed in Library See No. LT 1574/90]
- (2) A copy of each of the following Notifications (Hindi and English versions) under sub-section (3) of section 458 of the Merchant Shipping Act, 1958:—
- (i) The Merchant Shipping (Fire Appliances) Rules, 1990 published in Notification, No. G.S.R. 500 in Gazette of India dated the 11th August, 1990.
- (ii) The Merchant Shipping (Examination of Masters and Mates) Amendment Rules, 1990 published in Notification No. G.S.R 606 (E) in Gazette of India dated the 29th June, 1990.
- (iii) The Merchant Shipping (Examination of Engineers in the Merchant Navy) Amendment Rules, 1990 published in Notification No. G.S.R 531 in Gazette of India dated the 18th August, 1990. [Placed in Library See No. LT 1575/90]
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) A Statement regarding Review by the Government of the working of the Water and Power Consultancy Services (India) Limited for the year 1989-90.
- (ii) Annual Report of the Water and Power Consultancy Services (India) Limited for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library See No. LT 1576/90]
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Cochin Dock Labour Board, Cochin for the year 1989-90 along with Audited Accounts under section 5E of the Dock Workers (Regulation of Employment) Act, 1948.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Cochin Dock Labour Board, Cochin, for the year 1989-90. [Placed in Library See No. LT 1577/90]
- (5) A statement (Hindi and English versions) (i) correcting the reply given the on the 5th September, 1990 to Unstarred Question No. 4525 by Shri J. Chokka Rao regarding Cadre review of the employees of CWC and (ii) giving reasons for delay in correcting the reply. [Placed in Library See No. LT 1578/90]
- (6) (i) A copy of the Annual Report (Hindi and English versions)

of the Brahmaputra Board for the year 1989-90 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Brahmaputra Board for the year 1989-90. [Placed in Library See No. LT 1579/90]

Review on the working of and Annual Reports of Telecommunication consultants India Ltd. New Delhi, Hindustan teleprinters Ltd, Madras and Indian Telephone Industries, Bangalore for 1989-90 etc.

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR. SANJAY SINGH): Sir, I beg to lay on the Table—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Telecommunications Consultants India Limited, New Delhi, for the year 1989-90.
- (ii) Annual Report of the Telecommunications India Limited, New Delhi, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library See No. LT 1580/90]
- (2) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Videsh Sanchar Nigam Limited, Bombay, for the year 1989-90 Within the stipulated period

of nine months after the close of the Accounting year. [Placed in Library See No. LT 1581/90]

- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(a) (i) Review by the Government on the working of the Hindustan Teleprinters Limited, Madras for the year 1989-90.

(ii) Annual Report of the Hindustan Teleprinters Limited, Madras, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library See No. LT 1582/90]

(b) (i) Review by the Government on the working of the Indian Telephone Industries Limited, Bangalore, for the year 1989-90.

(ii) Annual Report of the Indian Telephone Industries Limited, Bangalore, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library See No. LT 1583/90]

Proclamation dated 27.11.1990 Issued by President in relation to state of Assam, Order dated 27.11.1990 made by President in Pursuance of Proclamation and Report of Governor of Assam to the Drezidur etc.

THE MINISTER OF WATER RESOURCES AND MINISTER OF SURFACE TRANSPORT (SHRI MANUBHAI KOTADIA): Sir, On behalf of Shri Subodh Kant Sahay I beg to lay on the Table—

- (1) (i) A copy of the Proclamation (Hindi and English versions) dated the 27th November, 1990 issued by the President under article 356 of the Constitution in relation to the State of Assam published in Notification No. G.S.R. 925(E) in Gazette of India dated the 27th November, 1990 together with a Corrigendum thereto published in Notification No. G.S.R 941 (E) dated the 10th December, 1990 under article 356 (3) of the Constitution. [Placed in Library See No. LT 1584/90]
- (ii) A copy of the Order (Hindi and English versions) dated the 27th November, 1990 made by the President in pursuance of sub-clause (i) of clause (c) of the proclamation published in Notification No. G.S.R 926 (E) in Gazette of India dated the 27th November 1990. [Placed in Library See No. LT 1585/90]
- (2) A copy of the Report dated the 26th November, 1990 of the Governor of Assam to the President (Hindi and English versions) [Placed in Library See No. LT 1586/90]
- (3) (i) A copy of the Proclamation (Hindi and English versions) dated the 14th December, 1990 issued the President under article 356 of the Constitution in relation to the State of Goa published in Notification No. G.S.R 949 (E) in Gazette of India dated the 14th December, 1990 under article 356 (3) of the Constitution. [Placed in Library See No. LT 1587/90]
- (ii) A copy of the Order (Hindi and English versions) dated

the 14th December, 1990 made by the President in pursuance of sub-clause (i) of clause (c) of the Proclamation published in Notification No. G.S.R 950 (E) in Gazette of India dated the 14th December, 1990. [Placed in Library See No. LT 1588/90]

- (4) A copy of the Report dated the 11th December, 1990 of the Governor of Goa to the President (Hindi and English versions) [Placed in Library See No. LT 1589/90]

Annual Report and Review on the working of National Dairy Development Board, Anand for 1989-90

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI JYANTILAL VIRCHANDBHAI SHAH): Sir, I beg to lay on the Table—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Dairy Development Board, Anand, for the year 1989-90 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Dairy Development Board, Anand, for the year, 1989-90. [Placed in Library See No. LT 1590/90]

Reviews on the working of and Annual Reports of Hindustan Fertilizers Corporation Ltd, New Delhi, Fertilisers Corporation of India Ltd, New Delhi, and Projects and Development India Ltd, Sindri etc.

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI RAM BAHADUR SINGH): Sir,

I beg to lay on the Table:—

(1) A copy of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(a) (i) Review by the Government on the working of the Hindustan Fertilizer Corporation Limited, New Delhi, for the year 1989-90.

(ii) Annual Report of the Hindustan Fertilizer Corporation Limited, New Delhi for the year 1989-90 along with Audited Accounts and comments of the comptroller and Auditor General thereon. [Placed in Library See No. LT 1591/90]

(b) (i) Review by the Government on the working of the Fertilizer Corporation of India Limited, New Delhi, for the year 1989-90.

(ii) Annual Report of the Fertilizer Corporation of India Limited, New Delhi, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(c) (i) Review by the Government on the working of the Projects and Development India Limited, Sindri, for the year 1989-90.

(ii) Annual Report of the Projects and Development India Limited, Sindri for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library See No. LT 1593/90]

(d) (i) Review by the Government of the working of the Rashtriya Chemicals and Fertilisers Limited for the year 1989-90.

(ii) Annual Report of the Rashtriya Chemicals and Fertilisers Limited, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library See No. LT 1594/90]

(e) (i) Review by the Government on the working of the Madras Fertilizers Limited, Madras for the year 1989-90.

(ii) Annual Report of the Madras Fertilizers Limited, Madras, for the year 1989-90 along with Audited Accounts and Comments of the Comptroller and Auditor General thereon. [Placed in Library See No. LT 1595/90]

Reports of Comptroller and Auditor General of India for the year ended 31.3.1989—Union Government (Civil)—Integrated Child Development Services, etc.

THE MINISTER OF WATER RESOURCES AND MINISTER OF SURFACE TRANSPORT (SHRI MANUBHAI KOTADIA): (a) Sir, On behalf of Shri Digvijay Singh, I beg to lay on the Table—

(1) A copy each of the following Reports (Hindi and English versions) under article 151 (1) of the Constitution—

(i) Report of the Comptroller and Auditor General of India for the year ended the 31st March, 1989 (No. 14 of 1990)—Union Government (Civil)—Integrated Child Development Services. [Placed

in Library See No. LT 1596/90]

- (ii) Report of the Comptroller and Auditor General of India for the year ended the 31st March, 1989 (No. 15 of 1990)—Union Government (Civil)—Central Subsidy Schemes for Industrial Development in Backward Areas. [Placed in Library See No. LT 1597/90]

MR. SPEAKER: I have not permitted you. All of you, please go to your seats.

(Interruptions)

MR. SPEAKER: I am coming to that. Please go to your seats.

12.40 hrs

At this stage, Shri A. Charles and some other hon. Members came and sat on the floor near the Table."

(Interruptions)

12.41 hrs

ELECTION TO COMMITTEES

- (i) **National Oilseeds and Vegetable Oils Development Board**

[Translation]

THE DEPUTY PRIME MINISTER AND MINISTER OF AGRICULTURE AND MINISTER OF TOURISM (SHRI DEVI LAL): Mr. Speaker, Sir, I beg to move:

"That in pursuance of sub-section (4) (e) of Section 4 of the National Oilseeds and Vegetable Oils Development Board Act, 1983, the members of this

House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a member of the National Oil seeds and Vegetable Oils Development Board, subject to the other provisions of the said Act *vice* Shri Uttam Rathod resigned from the Board."

MR. SPEAKER: The question is:

"That in the pursuance of sub-section (4) (e) of Section 4 of the National Oilseeds and Vegetable Oils Development Board Act, 1983, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a member of the National Oil seeds and Vegetable Oils Development Board, subject to the other provisions of the said Act *vice* Shri Uttam Rathod resigned from the Board."

The motion was adopted

- (ii) **National Welfare Board for seafarers**

THE MINISTER OF WATER RESOURCES AND MINISTER OF SURFACE TRANSPORT (SHRI MANUBHAI KOTADIA): I beg to move:

"That in pursuance of Rule 4 (i) of the National Welfare Board for Seafarers Rules, 1963, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a member of the National Welfare Board for Seafarers, subject to the other provisions of the said Rules."

MR. SPEAKER: The question is:

"That in pursuance of Rule 4(i) of the National Welfare Board for Seafarers Rules, 1963, the member of this House do proceed to elect, in such manner as